

श्री कबर लाल गुप्त: मेरा कहना यह है कि लीडर आफ दि अपोजीशन ने शाह कमीशन के बारे में जो डेरोगेटरी रिमार्क्स किये हैं, वे वास्तव में शर्मनाक हैं। इतने जिम्मेदार आदमी को, जो इतने साल तक मंत्री रह चुके हैं, इस तरह की घटिया बात नहीं कहनी चाहिए। मह कानून के भी, और यहां के प्रोसीजर के भी, खिनाक है। हम शाह कमीशन का सम्मान करते हैं और इस मदन को उस के प्रोसीजर में किसी तरह की बाधा डाने का कोई अधिकार नहीं है। हम आशा करते हैं कि लीडर आफ दि अपोजीशन यहां पर एक अच्छे स्टैंडर्ड का निर्माण करेंगे, ताकि सदन का काम ठीक तरह से चल सके।

**SHRI SHYAMNANDAN MISHRA (Begusarai):** May I bring to your kind notice another aspect of the matter which you might consider for future occasions?

Now the terms of reference of the Shah Commission clearly indicate that he could go into the circumstances..

**MR. SPEAKER:** I have mentioned it.

**SHRI SHYAMNANDAN MISHRA:** He has mentioned it but how do you see that it is for the court to judge. In fact it is for this House which has appointed that Commission and has also approved the terms of reference. The terms of reference clearly indicate that the Shah Commission could go into the circumstances immediately preceding the proclamation of emergency. Then the question of privilege does not arise at all. That point should have been brought to the notice of the hon. Members who have sought to bring the motion of privilege.

**SHRI KANWARLAL GUPTA:** Those derogatory remarks made by the Leader of the Opposition should be expunged

from the records. Anything against Mr. Shah should be expunged.

(iii) HOME MINISTER'S STATEMENT ON AIR AND T.V. ABOUT SABOTAGE CASES

**MR. SPEAKER:** Now about the notice of question of privilege given by Shri Vayalar Ravi against the Minister of Home Affairs, I do not think that any question of privilege arises in the present case. I also do not think that the broadcast made by the Home Minister was inappropriate. Evidently, the Home Minister made a broadcast to the nation with a view to warn the public about the existence of certain state of affairs. He also wanted to inform the public of the various steps taken by the Government. Early information to the public in respect of the matters mentioned in the broadcast was necessary and the same was in public interest.

Under these circumstances, the consent, asked for under Rule 222 is refused.

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** On a point of clarification, Sir. What about the observations made by the Leader of the Opposition?

**MR. SPEAKER:** That subject is over.

**SHRI JYOTIRMOY BOSU:** I want to know whether it remains on the record or you expung it from the record?

**MR. SPEAKER:** I am not expunging it.

(iv) ALLEGED MISLEADING STATEMENT BY MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION OF 24-11-1977

**MR. SPEAKER:** Shri C. M. Stephen has given notice of a privilege motion against the Minister of State in the Ministry of Agriculture and Irrigation. The telex message received by the Ministry of Agriculture have been shown to me. The statement made by the Minister of State in the Ministry of Agriculture and Irrigation, Shri Bharu

[Mr. Speaker]

Pratap Singh accords with those messages. A copy of the telex sent by the Chief Minister of Kerala to the Prime Minister had been sent to the Ministry of Agriculture. In that copy there is no specific request for aid. But Shri C. M. Stephen showed me his copy of the telex. In that copy there is a specific request for aid. The last paragraphs of the two telex messages are not identical. They materially differ. No one is in a position to explain how this contradiction came into existence.

Under these circumstances, I decline to give my consent under rule 222.

SHRI C. K. CHANDRAPPAN (Cannanore): Since nobody could convince you, would you ask the Minister to present a photostat copy of the original?

MR. SPEAKER: If you want I will ask the Minister to place a photostat copy on the table of the House.

(Interruptions)

SHRI JYOTIRMOY BOSU: They had coffee.

MR. SPEAKER: They have a right to come, they are coming now.

(Interruptions)

SHRI SHYAMNANDAN MISHRA: I seek your indulgence. I had mentioned.....

SHRI SAUGATA ROY (Barrackpore): The opposition is getting no protection.

MR. SPEAKER: Probably, I must get protection from the Opposition now.

SHRI SHYAMNANDAN MISHRA: I am seeking your indulgence with regard to the reference to the terms of reference of the Shah Commission. The words exactly used are.....

MR. SPEAKER: I have seen that.

SHRI SHYAMNANDAN MISHRA: I have said about the circumstances. I

want to correct it. 'The abuse of power immediately preceding the proclamation of emergency'. These are the words.

SHRI JYOTIRMOY BOSU: I have given notice for very important thing, arising out of an assurance on the floor of the House. I have written to the Chairman and the Members of the Assurance Committee. Kapadia Kohinoor Mills have extracted more than Rs. 22 crores.

MR. SPEAKER: I do not know anything.

SHRI JYOTIRMOY BOSU: I have got documentary evidence. Now an enquiry has been instituted by the Ministry of Finance. The Enquiry Committee has submitted a report to the Ministry of Finance. There it has been revealed that two erstwhile Reserve Bank Governors and the former Minister of Banking are involved in conspiring and they committed this big fraud on the nationalised bank. We could like the Government to lay on the table of the House the report that has been submitted on the fraud committed on the Central Bank of India by Kapadias, Reserve Bank Governors and the Banking Minister's office.

12.24 hrs.

#### MATTERS UNDER RULE 377

- (i) FLOUTING OF SAFETY RULES IN CERTAIN PRIVATE COAL MINES OF BIHAR

श्री श्रीम प्रकाश त्यागी (बहागडच) :  
अध्यक्ष महोदय, मैं आपके द्वारा सरकार का ध्यान एक बहुत ही गम्भीर घटना की ओर दिलाना चाहता हूँ और चाहता हूँ कि सरकार इस सम्बन्ध में कोई उचित कार्यवाही शीघ्र ही करे।

धनबाद, हजारी नगर और गिरिडीह के क्षेत्र में और उसके आस पास बहुत बड़ी